

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 32

IA 770/2021 IA 771/2021 IA 941/2021 in C.P. (IB)/3025(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA V/s RELIANCE**
COMMUNICATION INFRASTRUCTURE
LTD

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 770/2021 IA 771/2021 IA 941/2021 in C.P. (IB)/3025(MB)2019

- 1) Ld. Counsel for the Parties are present.
- 2) Ld. Counsel for the Applicant (Resolution Professional) seeks some time to bring on record Key Managerial Personnel as a Party. Time is allowed. Needless to say, Applicant shall file formal Application for the same purpose and Registry shall list the same on Board on the adjourned date.
- 3) Stand over to 24.06.2024, for further consideration and hearing.

IA 684/2021 in C.P. (IB)/3025(MB)2019

- 1) Ld. Counsel for the Applicant and Mr. Tushad Kakalia, Ld. Counsel for the Respondents are present.

2) Ld. Counsel for the Respondents seeks some time to file and place on record Affidavit in Replies. Time is allowed. Needless to say, Affidavit in Replies be filed and placed on record well before the adjourned date thereby duly serving copies thereof to the other side well in advance, failing which this Bench shall proceed further in the matter based upon the material available on record and verbal arguments on that date. This Bench on the next date of hearing, shall pass consequential orders, thereby proceeding Respondents *ex parte* in the present Application.

3) Stand over to 13.06.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare